

COURT - I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 273 of 2011 in
D.F.R. No. 1302 of 2011**

Dated: 11th January, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**The Chairman, Tamil Nadu Generation
& Distribution Corporation Ltd. & Anr. ... Appellant(s)**

Versus

Indian Wind Power Association & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. S. Vallinayagam

Counsel for the Respondent(s): Mr. Rahul Balaji

ORDER

**I.A. No. 273 of 2011
*(Condone delay Application)***

Mr. Rahul Balaji, the learned counsel takes notice on behalf of Respondents.

We have heard the learned counsel for the parties.

This is an Application to condone the delay of 84 days in filing the Appeal as against the Order dated 20.04.2011.

On going through the affidavit filed in support of the condonation of delay Application, we find that there is sufficient cause to condone the delay. Accordingly, the delay is condoned.

The Registry is directed to number the Appeal and post the matter for Admission on **19.01.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS